

DIVISION BENCH

ITEM NO.112 to 114

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

**ITEM NO.112 – IA NO.118/2024 & IA NO.286/2024 IN CP (IB)
No.02/ALD/2023**

NAME OF THE COMPANY	STATE BANK OF INDIA V/S ABHISHEK KUMAR SINGH (PERSONAL GURANTOR OF M/S PAWANSUT EARTH MOVERS INDIA PVT. LTD.)
UNDER SECTION	95 IBC

**ITEM NO.113 – IA NO.119/2024 & IA NO.287/2024 IN CP (IB)
No.03/ALD/2023**

NAME OF THE COMPANY	STATE BANK OF INDIA V/S AMRESH KUMAR SINGH (PERSONAL GURANTOR OF M/S PAWANSUT EARTH MOVERS INDIA PVT. LTD.)
UNDER SECTION	95 IBC

**ITEM NO.114 – IA NO.120/2024 & IA NO.288/2024 IN CP (IB)
No.04/ALD/2023**

NAME OF THE COMPANY	STATE BANK OF INDIA V/S VIVEK KUMAR SINGH (PERSONAL GURANTOR OF M/S PAWANSUT EARTH MOVERS INDIA PVT. LTD.)
UNDER SECTION	95 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Shruti Malviya, with : *For the Financial Creditor/ SBI*
Sh. Anurup Dutta, Advs.

Sh. Amod K. Dalela, Adv. : *For Applicant/ RP in IA Nos.118,119,120/ 2024*

Sh. Ajay Kumar Singh, Adv. : *For the Personal Guarantor/ Applicant in
IA Nos.286/ 287/ 288 of 2024*

-Sd-

-Sd-

ORDER

Ld. Counsels representing their respective parties are present.

1. After arguing for sometime, the Ld. Counsel representing the Financial Creditor seeks and is granted five days time to clarify on the aspect of the objection being raised by the Personal Guarantor with respect to an amount of Rs.1 Crore 74 Lakh, which is stated to have been guaranteed by the National Credit Guarantee Trustee Company with regard to non-repayment of financial loan advanced by the Financial Creditor.
2. Let the clarification be filed within a period of five days with an advance copy to be supplied to the other side.
3. Let the matter be adjourned for final hearing on 29th July, 2024, to come up higher on Board. It is made clear that no adjournment would be granted to either of the parties on that date.
4. The photocopy of this order be placed on record in all the connected matters.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

16th July, 2024

Kavya Prakash Srivastava
(Stenographer)